

AWARD**BEFORE LOK ADALAT DATED 09.09.2017****HELD AT JHARKHAND HIGH COURT, RANCHI**[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]**BENCH NO. 02**

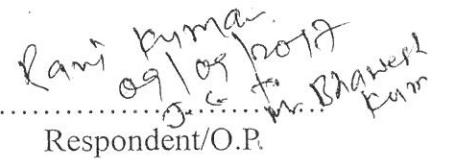
Case No. W.P.(S). No. 4505/ 2017

1. Petitioner/ Appellant:- Raj Kumar Sahu
Versus
2. Respondent/O.P.(s):- Mineral Area Development Authority

Present:-Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**Name of Advocate Member:- **Ms. Vandana Singh, Advocate****AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. Ravi Kumar, learned
counsel appearing on behalf of the respondents undertakes to
deposit the first installment to the tune of Rs. 50,000/- (Fifty
Thousand only) in the account of the petitioner and rest amount
will be deposited as per the Scheme.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.


.....
Petitioner/ Plaintiff/Appellant

.....
Respondent/O.P.

Sd/-

(Dr. S.N. Pathak, J.)

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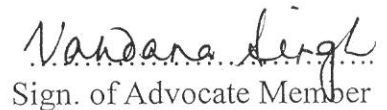


Secretary/ Sr. P.A./P.A.

22/09/2017



(Seal of the Committee)



Sign. of Advocate Member